In the meantime, Government received number of representations from various quarters suggesting modifications in the guidelines. The Government, therefore, constituted a Committee under the Chairmanship of Secretary (UD) to examine the guidelines and suggest modifications/ amendments required, if any, so as to facilitate the expeditious regularisation of unauthorised colonies. The Committee has submitted its report suggesting some changes in the guidelines.

However, as Hon'ble Delhi High Court has restrained the Government from regularising any unauthorised colony in Delhi, therefore, any regularisation of unauthorised colonies can be taken up only after the matter is cleared by the Court.

Bangalore Mega-city scheme

2064. SHRIMATI PREMA CARIAPPA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

- (a) the amount released by Government during the year 2001 -2002 for the project under Bangalore Mega-city scheme;
- (b) the details of works taken up during the said period under the said scheme; and
 - (c) the amount proposed to be released during the year 2002-2003?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRIO. RAJAGOPAL): (a) During 2001-2002 Central Government released Rs. 21.16 crore for infrastructure development to the Nodal Agency for Bangalore Mega City.

- (b) As reported by Karnataka Urban Infrastructure Development & Finance Corporation (KUIDFC), during 2001-2002 following two projects were sanctioned by the State Level Sanctioning Committee:—
 - (0 Providing water supply to new areas by providing trunk sewers/ feeder mains and installation of booster pumps in the city at an estimated cost of Rs. 24.65 crore.
 - (ii) Construction of three new bus depots (Rajarajeshwari Nagar Kalyana Nagar and Peenya) at an estimated cost of Rs. 2.60 crore.

(c) For the year 2002-2003, the provisional allocation for Bangalore Mega City is Rs. 21.66 crore.

Building Bye-laws, 1983

- 2065. SHRI ABANI ROY: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:
- (a) whether as per building Bye-laws of 1983, Motels in Delhi are treated as residential building/hotel building/Commercial building;
 - (b) if so, whether in residential buildings stilt parking is allowed;
 - (c) if not, the reasons therefor;
- (d) if so, whether in Hotel Buildings/Commercial buildings, two basements are allowed; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI O. RAJAGOPAL): (a) Motels, as per Master Plan for Delhi, are defined as permissible facility within National CapitalTerritory of Delhi as premises designed and operated specially to cater to the boarding, lodging resting and recreational and related activities offered to travellers by road.

- (b) and (c) Stilt parking is allowed only in residential uses.
- (d) and (e) Motels located in commercial zones are subject to norms and building standards applicable to Hotels. Hotels are allowed to have two basements for parking and services.

Development of integrated township projects

- 2066. SHRI R.P. GOENKA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:
- (a) whether it is a fact that the 100 per cent foreign direct investment scheme designed to attract NRI investment in projects for developing integrated townships announced in January, 2002, has not received any response from the NRIs, so far;
- (b) if so, the reasons therefor, including the views expressed by some international property developers and other investors; and